

(b) whether it is a fact that the Planning Commission has identified certain industries which are owned by the Public Sector to be handed over to the Private Sector; and

(c) whether Government propose to re-vamp the Public Sector Units in the country for better performance?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

(b) No, Sir.

(c) Re-vamping the public sector is a continuous process.

Indigenised components used in the Maruti Models

2911. SHRI VISHWASRAO RAMRAO PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) what is the present level of indigenisation of Maruti for all the models—Cars, Vans and Gypsy Jeeps;

(b) what is the value of the indigenised components presently used in all the three models;

(c) what is the total amount of imports from Suzuki, Japan in terms of f.o.b. value and amount of duty paid on the imported parts;

(d) whether it is also a fact that the parts of Maruti are frequently being imported by air at exorbitant cost;

(e) if so, what is the total amount involved in the import of such parts, this year; and

(f) what is the amount of foreign exchange involved in such import?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) The cumulative indigenisation level of the Maruti cars, vans and Gypsies has reached 82.86 per cent, 80.56 per cent and 56.42 per cent respectively on c.e.f. basis in November, 1988.

(b) The value of indigenised components presently used in cars, vans and Gypsies is Rs. 31,884, Rs. 30,080 and Rs. 26,584 respectively.

(c) The total value of imported components from Suzuki, Japan for the period 1-4-88 to 31.10.88 is us \$ 58.32 million on f.o.b. basis and the amount of duty paid on such imports is Rs. 46.94 crores.

(d) Parts of Maruti vehicles are imported only in emergent circumstances but it is ensured that the cost of such imports is lower than the loss incurred by consequential production stoppage.

(e) The total amount involved in the import of such parts is Rs. 100.45 lacs.

(f) The foreign exchange involved in such imports is \$ 0.26 million on f.o.b. basis.

Non-payment of Central Sales Tax leviable on the sale of Maruti vehicles

2912. SHRI VISHWASRAO RAMRAO PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that no central sales tax is leviable on the sale of Maruti vehicles;

(b) whether Maruti has been specifically exempted by law from the payment of central sales tax; and

(c) what is the margin of profit accruing to the dealers as a result of non-payment of central sales tax, viz-a-vis the other vehicles?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No, Sir.

(b) and (c) Do not arise.

Purchase of Maruti cars by Bulgaria

2913. DR. NARREDDY THULASI REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Bulgaria has shown interest in purchasing Maruti cars; and

(b) if so, what are the details thereof?